

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : F : NEW DELHI

BEFORE SHRI C.M. GARG, JUDICIAL MEMBER
AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER

ITA No.1322/Del/2020
Assessment Year: 2010-11

Dharampal Singh (HUF),
C/o RRA TAXINDIA,
D-28, South Extension Part-I,
New Delhi.

Vs. CIT,
Gurgaon.

PAN: AABHD5474J

(Appellant)

(Respondent)

Assessee by	:	Shri Shrey Jain, Advocate
Revenue by	:	Shri T. Kipgen, CIT-DR
Date of Hearing	:	15.03.2023
Date of Pronouncement	:	15.03.2023

ORDER

PER C.M. GARG, JM:

This appeal filed by the assessee is directed against the order dated 16.03.2020 of the CIT, Gurgaon, u/s 263(1) of the Income-tax Act, 1961 for AY 2010-11.

2. At the time of hearing, the Id. Counsel of the assessee, vide letter dated 15.03.2023, placed on record, submits that he has instructions from the assessee to withdraw the instant appeal and, therefore, wants to withdraw the appeal.

3. The Id. DR has no objection in the assessee withdrawing its appeal.

4. In view of the above submission of the Id. counsel, the assessee is allowed to withdraw the instant appeal and the appeal is accordingly treated as 'withdrawn.'

5. In the result, the appeal filed by the assessee is dismissed as 'withdrawn.'

Order pronounced in the open court on 15.03.2023.

Sd/-
(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER

Sd/-
(C.M. GARG)
JUDICIAL MEMBER

Dated: 15th March, 2023.

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi